

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 13367 /Checker
II-15-2/2012

Bilaspur, Dated **22nd August, 2024**

Copy of Notification Nos. 2127/2590/21-B/2024 dated 21-08-2024, issued by the Law & Legislative Affairs Department, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur & **Notification No.13366/Checker/II-15-2/2012 Dated 22/08/2024** issued by the High Court of Chhattisgarh, Bilaspur, are forwarded to:-

1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
6. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
7. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
15. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
16. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
17. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
18. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
19. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
21. The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur for information..

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22. The Principal District and Sessions Judge, Bilaspur/ Janjgir-Champa/Mungeli/Rajnandgaon *with a request to make all necessary arrangements for establishment of newly sanctioned Fast Track courts of District & Additional Sessions Judge at Pendraroad, Sakti, Mungeli & Khairagarh, respectively. He is also directed to transfer all the pending cases pertaining to crime against women to the newly established Fast Track Courts on or before 02-09-2024.*
23. The Principal District and Sessions Judge, Balod/ Balodabazar-Bhatapara/ Balrampur-Ramanujanj/ Bastar (Jagdalpur)/ Bemetara/ Dakshin Bastar (Dantewada)/ Dhamtari/Durg/ Jashpur/ Kabirdham (Kawardha)/Kondagaon/ Korba/ Korla (Baikunthpur)/ Mahasamund/ Raigarh/Raipur/Surajpur/ Sarguja (Ambikapur)/ Uttar Bastar (Kanker) for information.
24. The Principal Judge/Judge, Family Court, Balod/ Balodabazar/ Bastar (Jagdalpur)/ Bemetara /Bilaspur/ Dakshin Bastar (Dantewada)/Durg/ Dhamtari/ Janjgir-Champa/ Jashpur/Kabirdham (Kawardha)/ Korba/ Korla at Manendragrah/Kondagaon/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/ Uttar Bastar (Kanker) (Chhattisgarh), for information.
25. The Registrar, Industrial Court, Ghadi Chowk, Raipur, for information
26. The Judge, Commercial Court, (District level), Atal Nagar, 2nd Floor, Yojna Bhawan, Near Police headquarters, Nava Raipur, for information
27. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, for information.
28. The Additional Registrar (Judicial/Administration/D.E.& E./ Classification) High Court of Chhattisgarh, Bilaspur, for information.
29. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
30. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
31. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
32. The Additional Registrar, Work Section, Confidential Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
33. The Dy. Registrar, District Establishment Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
34. The Controller, Government Regional Press, Khairagarh Road, Rajnandgoan, Chhattisgarh with a request to publish it **(Notification No. 13366 Checker/II-15-2/2012, Dated 22/08/2024** issued by the High Court of Chhattisgarh, Bilaspur, in the forthcoming issue of Chhattisgarh Gazette.
35. Section Officer/Incharge, Court Manager/ Accounts/ Pension/ Protocol/ Dispatch /Compliant/ Writ/ Civil/ Criminal/ Central Filing Section/Record Room (Adm.)/ Stationary/ Supreme Court Section/ Library/SCMS Cell, High Court of Chhattisgarh, Bilaspur for information.
36. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(Balram Prasad Verma)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (C.G.) 492002

NOTIFICATION

21 AUG 2024

Raipur, Dated 21/08/2024

No. ~~2127~~²¹²⁸/2590/XXI-B/2024,- In exercise of the powers conferred by clause (b) of Section 5 of the Chhattisgarh Civil Courts Act, 1958 (No. 19 of 1958), the State Government, hereby constitutes and establishes, Fast Track Court of District Judges, in each District as specified in the schedule below with effect from 02-09-2024, namely:-

SCHEDULE

S. No.	NAME OF DISTRICT	NAME OF PLACE	NO. OF FAST TRACK COURT
01	Mungeli	Mungeli	01
02	Bilaspur	Pendraroadd	01
03	Janjgir-Champa	Sakti	01
04	Rajnandgaon	Khairagarh	01

By order and in the name of the
Governor of Chhattisgarh,

(Rajnish Shrivastava)
Principal Secretary

Government of Chhattisgarh
Law & Legislative Affairs Department

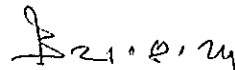
Endt. No. ~~2127~~²¹²⁸/2590/XXI-B/2024

Raipur, dated 21 AUG 2024
21/08/2024

1. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to memo No. 13015/II-15-2/2012 Bilaspur, Dated 13 August, 2024 for information and necessary action.
2. Private Secretary to Hon'ble Law Minister, for perusal,
3. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,

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4. Deputy Director, Government Regional Printing Press, in front of Indravati Bhawan, Atal Nagar, Nava Raipur, for publication in E-Gazette (Extra Ordinary)
5. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,
For information and necessary action.



(Shahabuddin Qureshi)

Additional Secretary

Government of Chhattisgarh

Law & Legislative Affairs Department

उच्च न्यायालय छत्तीसगढ़, बिलासपुर

अधिसूचना

क्रमांक.....13366...../चेकर
दो -15-2/2012

बिलासपुर, दिनांक 22 अगस्त, 2024

छत्तीसगढ़ सिविल न्यायालय अधिनियम, 1958 (क्रमांक 19 सन् 1958), की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए तथा इस संबंध में जारी की गई पूर्व की अधिसूचना क्रमांक-3289/दो-15-2/2012 दिनांक 21.04.2016 को अतिष्ठित करते हुए, उच्च न्यायालय छत्तीसगढ़ निर्देश देता है कि छत्तीसगढ़ में प्रत्येक सिविल जिला के लिये, विधि और विधायी कार्य विभाग, रायपुर की अधिसूचना क्रमांक 3526/21.ब/13 दिनांक 30 अप्रैल, 2013, अधिसूचना पृ. क्रमांक 3859/986/21.ब/16 दिनांक 18 अप्रैल, 2016 एवं अधिसूचना क्रमांक 2127/2590/21-ब/2024 दिनांक 21 अगस्त, 2024 द्वारा गठित तथा स्थापित जिला एवं अतिरिक्त सत्र न्यायाधीश के फास्ट ट्रेक न्यायालय (महिलाओं के विरुद्ध होने वाले अपराधों की सुनवाई के लिए) दिनांक 02.09.2024 से नीचे दी गई सारणी में प्रत्येक सिविल जिले के सामने विनिर्दिष्ट स्थानों पर बैठेंगे:-

सारणी

स. क्र.	सिविल जिले के नाम	जिला एवं अपर सत्र न्यायाधीश के फास्ट ट्रेक न्यायालय		
		बैठने का स्थान	फास्ट ट्रेक न्यायालयों की संख्या	सीमा-क्षेत्र
(1)	(2)	(3)	(4)	(5)
01.	बालोद	बालोद	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
02.	बलौदाबाजार	बलौदाबाजार	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
03.	बस्तर (जगदलपुर)	जगदलपुर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
04.	बेमेतरा	बेमेतरा	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
05.	बिलासपुर	बिलासपुर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
		पेण्डारोड	1	जिला एवं अतिरिक्त सत्र न्यायालय, पेण्डारोड के अन्तर्गत आने वाला सीमा-क्षेत्र
06.	दक्षिण बस्तर दंतेवाड़ा	दंतेवाड़ा	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
07.	धमतरी	धमतरी	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
08.	दुर्ग	दुर्ग	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
09.	जांजगीर-चांपा	जांजगीर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
		सक्ती	1	जिला एवं अतिरिक्त सत्र न्यायालय, सक्ती के अन्तर्गत आने वाला सीमा-क्षेत्र
10.	जशपुर	जशपुर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
11.	कबीरधाम (कवर्धा)	कवर्धा	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
12.	कोण्डागांव	कोण्डागांव	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
13.	कोरबा	कोरबा	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र

14.	कोरिया (बैकुंठपुर)	बैकुण्ठपुर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
15.	महासमुंद	महासमुंद	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
16.	मुंगेली	मुंगेली	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
17.	रायगढ़	रायगढ़	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
18.	रायपुर	रायपुर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
19.	राजनांदगाँव	राजनांदगाँव	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
		खैरागढ़	1	जिला एवं अतिरिक्त सत्र न्यायालय, खैरागढ़ के अन्तर्गत आने वाला सीमा-क्षेत्र
20.	सूरजपुर	सूरजपुर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
21.	सरगुजा (अंबिकापुर)	अंबिकापुर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र
22.	उत्तर बस्तर (कांकेर)	कांकेर	1	जिला मुख्यालय के अन्तर्गत आने वाला सीमा-क्षेत्र

No. 13366 /Checker
II-15-2/2012

Bilaspur, Dated the 22.08.2024

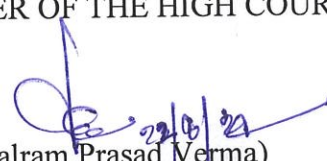
In exercise of the powers conferred by Sub-section (1) of Section 12 of the Chhattisgarh Civil Courts Act, 1958 (Act No. 19 of 1958) and in supersession of its previous Notification No. 3289/ II-15-2/2012 dated 21.04.2016, the High Court hereby directs that the Fast Track Courts of District & Additional Sessions Judge (for trial of cases regarding Crime against Women) as constituted and established by the Law Department Notification Nos. 3526/21-B/13 dated 30.04.2013, endt. Notification No. 3859/986/21-B/16 dated 18.04.2016 and Notification No. 2127/2590/21-B/2024 dated 21-08-2024 for each Civil District shall sit with effect from the date **02.09.2024** at the places specified against them in the table below:-

TABLE

Sl. No.	Name of Civil District	Fast Track Courts of District & Additional Sessions Judge		
		Place of sitting	No. of Fast Track Court	Jurisdiction
(1)	(2)	(3)	(4)	(5)
1	Balod	Balod	1	Area falling under the jurisdiction of district headquarters
2	Balodabazar	Balodabazar	1	Area falling under the jurisdiction of district headquarters
3	Bastar (Jagdalpur)	Jagdalpur	1	Area falling under the jurisdiction of district headquarters
4	Bemetara	Bemetara	1	Area falling under the jurisdiction of district headquarters
5	Bilaspur	Bilaspur	1	Area falling under the jurisdiction of district headquarters
		Pendraroad	1	Area falling under the jurisdiction of District & Additional Sessions Court, Pendraroad
6	Dakshin Bastar Dantewara	Dantewara	1	Area falling under the jurisdiction of district headquarters
7	Dhamtari	Dhamtari	1	Area falling under the jurisdiction of district headquarters

8	Durg	Durg	1	Area falling under the jurisdiction of district headquarters
9	Janjgir-Champa	Janjgir	1	Area falling under the jurisdiction of district headquarters
		Sakti	1	Area falling under the jurisdiction of District & Additional Sessions Court, Sakti
10	Jashpur	Jashpur	1	Area falling under the jurisdiction of district headquarters
11	Kabeerdham (Kawardha)	Kawardha	1	Area falling under the jurisdiction of district headquarters
12	Kondagaon	Kondagaon	1	Area falling under the jurisdiction of district headquarters
13	Korba	Korba	1	Area falling under the jurisdiction of district headquarters
14	Koria (Baikunthpur)	Baikunthpur	1	Area falling under the jurisdiction of district headquarters
15	Mahasamund	Mahasamund	1	Area falling under the jurisdiction of district headquarters
16	Mungeli	Mungeli	1	Area falling under the jurisdiction of district headquarters
17	Raigarh	Raigarh	1	Area falling under the jurisdiction of district headquarters
18	Raipur	Raipur	1	Area falling under the jurisdiction of district headquarters
19	Rajnandgaon	Rajnandgaon	1	Area falling under the jurisdiction of district headquarters
		Khairagarh	1	Area falling under the jurisdiction of District & Additional Sessions Court, Khairagarh
20	Surajpur	Surajpur	1	Area falling under the jurisdiction of district headquarters
21	Surguja (Ambikapur)	Ambikapur	1	Area falling under the jurisdiction of district headquarters
22	Uttar Bastar (Kanker)	Kanker	1	Area falling under the jurisdiction of district headquarters

BY ORDER OF THE HIGH COURT


(Balram Prasad Verma)
Registrar General